

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 498/2024

IN THE MATTER OF:

SHRICHAND

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

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THROUGH



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**REPLY ON BEHALF OF RESPONDENT NO. 5 (M/S JAI SHRI RAM
BRICKS UDYOG)**

1. It is humbly submitted before this Hon'ble Tribunal that the Respondent, M/S Jai Shri Ram Bricks Udyog has been operating lawfully and in compliance with the applicable environmental regulations. The Respondent operates a brick kiln located at Khasra No.-371, Ujani Bangar, Chhata, District Mathura.
2. The Hon'ble Tribunal, vide its order dated 06/05/2024, directed an inspection of the Respondent's brick kiln premises. In compliance with the said directions, a thorough inspection was conducted on 31/07/2024 by the Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB).
3. It is further submitted the inspection verified that the said brick kiln is installed on the zig-zag system. A chimney of about 30 meters height is installed on the referenced brick kiln which is in accordance with the prescribed standards. During inspection, biomass (turi) was found

collected as fuel at the brick kiln. A copy of inspection report is annexed herewith as **ANNEXURE-1**.

4. That Further to control the dust generated due to vehicle movement at the brick kiln, arrangement of water tankers has been made for sprinkling water. Porthole, platform and stairs are installed on the chimney of the brick kiln for air monitoring. Septic tank/soakpit installed for treatment of about 1 KLD domestic effluent generated from brick kiln. To reduce dust in the premises of the brick kiln, at some places, brick pieces have been used on the floor to convert the raw road into a paved road. Tree plantation work was also found around the brick kiln.

5. That Further To reduce dust in the premises of the brick kiln, at some places, brick pieces have been used on the floor to convert the raw road into a paved road. Tree plantation work was also found around the brick kiln. Tree plantation work was also found around the brick kiln. The inspection also confirmed that no deep pits were present on the premises, as alleged in the complaint.

6. That the present reply is being filed on behalf of Respondent No. 5, M/S Jai Shri Ram Bricks Udyog situated at Khasra No. 371, Ujhani Bangar, Chhata, Mathura. The Respondent has been operating lawfully, having secured all requisite permissions and consistently adhering to environmental norms. The kiln operates within its authorized production capacity of 20,000 bricks per day, adhering to both air and water pollution control standards. The Respondent has been granted a valid Consent to

Operate (CTO) by the Uttar Pradesh Pollution Control Board (UPPCB), which is valid until 31.07.2029. This certification affirms the Respondent's lawful operation and compliance with pollution control regulations. Furthermore, the Respondent has adopted Zig-Zag firing technology for its operations, as required by the Ministry of Environment, Forest, and Climate Change's notification, and has installed a 30-meter-high chimney with a platform and porthole for air monitoring. A copy of the Consent to Operate is annexed herewith as **ANNEXURE-2**.

7. It is further submitted that the Respondent operates on a leased land, and the lease agreement has been executed in accordance with the relevant legal provisions. The lease agreement is annexed herewith as **ANNEXURE-3**.

8. It is further submitted that the Respondent is duly registered under the Goods and Services Tax (GST) Act and complies with all taxation requirements. The GST registration certificate is annexed herewith as **ANNEXURE-4**.

9. Additionally, it is submitted that the Respondent's Consent to Operate under the Air and Water Acts has been periodically renewed, confirming ongoing compliance with environmental regulations.

10. It is further submitted that the Respondent has ensured compliance with all statutory obligations as per the directives of the Uttar Pradesh Pollution

Control Board. the Respondent adhered to all required conditions under the applicable environmental regulations and operational guidelines.

PRAYER

In light of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Dismiss the Original Application No. 1296/2024 as being devoid of merit;
and
- b) Pass such other or further orders as may be deemed fit and proper in the interest of justice.

THROUGH



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498 OF 2024

IN THE MATTER OF:
SHRICHAND

...APPLICANT

Vs.
STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

AFFIDAVIT

I, रमेश, R/O जयजीरम विक्क उद्योग उस्माना बाजार हतामपुरा

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.

रमेश

DEPONENT

VERIFICATION

Verified on solemn affirmation at _____ on this _____ day of _____ 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

रमेश

DEPONENT

To,

Annexure 1

The Registrar,
National Green Tribunal
Principal Bench, New Delhi.

Subject- Factual and Action taken report in compliance of order dated 06.05.2024 in O.A. No. 498/2024 "Shrichand V/s State of U.P. & Ors.

Respected Sir,

In the above noted case, Hon'ble Tribunal has given direction as below :-

"In this Original Application, the Applicant has raised the grievance against illegally operating Brick Kilns in district Mathura. Submission of counsel for the applicant is that Mathura falls between the NCR and Taj Trapezium Zone (TTZ) and the respondent brick kilns are operating in the densely populated area by using hazardous waste like spent organic, solvent, oily residue, pet coke, filter press cake, plastic rubber, leather waste etc. as fuel and affecting the ambient air quality. Learned counsel for the applicant has also referred to the list of brick kilns against whom the closure orders have been passed filed on page no. 124 of the paper book and has submitted that inspite of the closure order the respondents brick kilns are operating. He has also submitted that the respondent's brick kilns do not have the CTO and they are not following the requisite norms."

In the above case all mention Brick Kiln (i.e. 1-M/S Jai Shri Ram Bricks Industry, Khasra No.-371, Ujhani Bangar, Chhata, Mathura, 2-M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chhata, Mathura, 3-M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258, Ujhani Bangar, Chhata, Mathura, 4- M/S Shri Ganesh Bricks Industry, Khasra No.-716,718, Bukhrari, Chhata, Mathura, 5- M/S Haribaba Bricks Industry (Old Name M/s Ganesh Bricks Industry), Khasra No.- 226, Ench, Chhata, Mathura (Actual Name- Urban Bricks Udhyog), 6- M/S Pari Bricks Industry, Khasra No.-50, Ench, Chhata, Mathura (Actual Name- Pari Bricks Udhyog), 7- M/S Jai Baba Mohan Ram Bricks Udhyog, Khasra No.-218, Ujhani Bangar, Chhata, Mathura, 8- M/S Jai Falari Bricks Udhyog (Old Name- M/S Krishna Bicks Industry), Khasra No.- 215 A, 213, Ench, Chhata, Mathura (Actual Name- Jay Baba Falari), 9- M/S SS Bohre Bricks Industry, Khasra No.-254, Ujhani, Chhata, Mathura (Actual Name & Address- S.S. Bohare Ji Ent Udyog, Khasra No.-245, Ujhani, Chhata, Mathura), 10- M/S Jai Durge Maa Bricks Industry, Khasra No.-621, Bda Bangar, Chhata, Mathura, 11- M/S Madhavdas Bricks Industry, Khasra No.-194, Shajadpur Bangar, Chhata, Mathura, 12- M/S Sai Baba Bricks Industry, Khasra No.-116,117,118, Moghai Bangar, Chhata, Mathura, 13- M/S Pahat Bricks Industry, Khasra No.-28/2, 29/2, Bda Bangar, Chhata, Mathura, 14- M/S Baba Bricks Field, Khasra No.-231, Shernagar Bore, Chhata, Mathura, 15- M/S Kishori Bricks Industry, Khasra No.-262, Shernagar Bangar, Chhata, Mathura, 16- M/S Baba Bricks Field, Khasra No.-66, Bda Bangar, Chhata, Mathura, 17- M/S Bohre ji Bricks Company, Khasra No.-353,170, Bangar, Chhata, Mathura, 18- M/S Shri ji Ent Udhyog, Khasra No.-33, Ujhani Bangar, Chhata, Mathura, 19- M/S Shri Ram Ent Udhyog, Khasra No.-26, Ujhani Bangar, Chhata, Mathura, 20- M/S Patel Ent Udhyog, Khasra No.-122, Rampur Bangar, Chhata, Mathura (Actual Name- Patel Bhatta Company)) are situated in Tehsil-Chhata, District-Mathura, which not falls in TTZ area. Inspection of all brick kiln has been done by this office and it is found that no brick kiln in used hazardous waste like spent organic, solvent, oily residue, pet coke, filter press cake, plastic rubber, leather waste as fuel. Brick kilns are using only biomass as a fuel. Details information in annexed in annexure No.-1. Along with complete inspection report is annexed in Annexure no.-2".

Accordingly a factual Action taken report is being submitted with the present letter for kind perusal and further action in this regard.

Your faithfully,



Regional Officer

Enclosure-As Above.

C.C. :-

1. District Magistrate, Mathura.
2. Member Secretary, UP Pollution Control Board, Lucknow.
3. Chief Environmental Officer (CEO-4), UP Pollution Control Board, Lucknow.
4. Chief Law Officer, UP Pollution Control Board, Lucknow.

Regional Officer

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
1	M/S Jai Shri Ram Bricks Industry, Khasra No.-371, Ujhani Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
2	M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied
3	M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258 , Ujhani Bangar, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.2,25,000/-	Not Complied
4	M/S Shri Ganesh Bricks Industry, Khasra No.-716,718, Bukhrari, Chatta, Mathura	No	Closure Order Issued on dated 29.03.2022	Not Complied
5	M/S Haribaba Bricks Industry(Old Name- M/S Ganesh Bricks Industry), Khasra No.- 226 , Ench, Chatta, Mathura (Actual Name- Urban Bricks Udhyog)	Up to 31-07-2029	-	Complied
6	M/S Pari Bricks Industry, KhasraNo.-50, Ench, Chatta, Mathura (Actual Name- Pari Bricks Udhyog)	No	Closure Order Issued on dated 29.03.2022	Brick kiln is self closed by last 2 year
7	M/S Jai Baba Mohan Ram Bricks Udhyog, KhasraNo.-218, Ujhani Bangar, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied
8	M/S Jai Falari Bricks Udhyog (Old Name- M/S Krishna Bicks Industry) , KhasraNo.- 215 A, 213, Ench, Chatta, Mathura (Actual Name- Jay Baba Falari)	No	Closure Order Issued on dated 29.03.2022	Not Complied

[Signature]
A.B.B.

[Signature]
R.D.

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
9	M/S SS Bohre Bricks Industry, KhasraNo.-254, Ujhani, Chatta, Mathura (Actual Name & Address- S.S. Bohare Ji Ent Udyog, Khasra No.-245, Ujhani, Chhata, Mathura)	No	Closure Order Issued on dated 28.02.2021	Not Complied
10	M/S Jai Durge Maa Bricks Industry, KhasraNo.-621, Bda Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,37,500/-	Not Complied
11	M/S Madhavdas Bricks Industry, KhasraNo.-194, Shajadpur Bangar, Chatta, Mathura	No	Closure Order Issued by HO.EC issued on dated 31.12.2023 of Rs.2,25,000/-	Not Complied
12	M/S Sai Baba Bricks Industry, KhasraNo.-116,117,118, Moghai Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,75,500/-	Not Complied
13	M/S Pahat Bricks Industry, KhasraNo.-28/2, 29/2, Bda Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,75,000/-	Not Complied
14	M/S Baba Bricks Field, KhasraNo.-231, Shernagar Bore, Chatta, Mathura	Up to 31-07-2029	-	Complied
15	M/S Kishori Bricks Industry, KhasraNo.-262, Shernagar Bangar, Chatta, Mathura	No	Closure Order Issued as well as. EC imposed on dated 31.12.2023 of Rs.4,00,000/-	Not Complied
16	M/S Baba Bricks Field, KhasraNo.-66, Bda Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
17	M/S Bohre ji Bricks Company, KhasraNo.-353,170, Bangar, Chatta, Mathura	No	Closure Order Issued as well as. EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied

MAA

R.O.

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
18	M/S Shri ji Ent Udhyog, KhasraNo.-33, Ujhyani Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
19	M/S Shri Ram Ent Udhyog, KhasraNo.-26, Ujhyani Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
20	M/S Patel Ent Udhyog, KhasraNo.- 122, Rampur Bangar, Chatta, Mathura(Actual Name- Patel Bhatta Company)	Up to 31-07-2029	-	Complied



AEE



R.D.

मै0 जय श्री राम ईट उद्योग, खसरा सं0-371 ग्राम- उझयानी बांगर, तहसील- छाता, जनपद-मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हिरत अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06-05-2024 के अनुपालन में संदर्भित ईट भट्टे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 31-07-2024 को किया गया। निरीक्षण के समय भट्टा सीजन ऑफ होने के कारण बन्द पाया गया। निरीक्षण के समय ईट भट्टा प्रतिनिधि के रूप में श्री रणधीर पार्टनर उपस्थित थे। आख्या निम्नवत् है-

1. कार्यालय अभिलेखानुसार सन्दर्भित ईट उद्योग मै0 जय श्री राम ईट उद्योग, खसरा सं0- 371, ग्राम- उझानी बांगर, तहसील- छाता, जनपद-मथुरा के नाम से वर्ष-17.12.2013 से स्थापित है।
2. सन्दर्भित ईट भट्टे के जियो कोर्डिनेट अक्षांश- 27.800647 एवं देशांतर- 77.580397 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईट भट्टे को कार्यालय के पत्रांक-1147/एन0ओ0सी0-825/2013 दिनांक-17.12.2013 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईट भट्टे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईट भट्टे को राज्य बोर्ड के पत्रांक- 212255/UPPCB/MATHURA(UPPCBRO)/CTO/both/MATHURA/2024 दिनांक-03.07.2024 द्वारा सशर्त सहमति जल एवं वायु अवधि- 31.07.2029 तक निर्गत है। भट्टे की ईट उत्पादन क्षमता 20000 ईट प्रतिदिन की है।
5. उक्त ईट भट्टा जिग-जैग पद्धति पर स्थापित है। संदर्भित ईट भट्टे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईट भट्टे पर ईंधन के रूप में बायोमांस (तूरी) एकत्रित पायी गयी।
6. ईट भट्टे पर गाडियो के आवागमन से जनित धूल के रोकथाम के लिये पानी के छिड़काव हेतु पानी के टैंकर्स की व्यवस्था की गयी है।
7. ईट भट्टे में स्थापित चिमनी पर वायु अनुश्रवण हेतु पोर्टहॉल, प्लेटफार्म एवं सीढ़ी स्थापित है।
8. ईट भट्टे से जनित लगभग एक के0एल0डी0 घरेलू उत्प्रावह के शुद्धिकरण के हेतु सेप्टिक टैंक/सोकपिट स्थापित किया गया।
9. ईट भट्टे के परिसर में धूल को कम करने हेतु कुछ जगहो पर ईट के टुकडे को फर्श पर कच्चे रोड को पक्के रोड में परिवर्तित किया गया है। ईट भट्टे के चारों ओर वृक्षारोपण का कार्य भी पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।


(शैलेश मौर्य)

अनुश्रवण सहायक


(चंद्रशेखर)

सहा0 पर्या0 अभियन्ता

क्षेत्रीय अधिकारी





Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

212255/UPPCB/Mathura(UPPCBRO)/CTO/both/MATHURA/2024

Date: 03/07/2024

To,

M/s

M/S JAI SHRI RAM BRICKS UDYOG

KHASRA NO. 371, UJHANI BANGAR,
CHHATA, MATHURA, MATHURA, MATHURA,

Application Id-
26676568

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to M/S JAI SHRI RAM BRICKS UDYOG located at KHASRA NO. 371, UJHANI BANGAR, CHHATA, MATHURA, MATHURA, MATHURA, subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/S JAI SHRI RAM BRICKS UDYOG granted for the period from 04/06/2024 to 31/07/2029 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Brick-20000 Pcs/day	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

- (i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	

- (ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

- (iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6.5 to 8.5
2	BOD (mg/L)	30 mg/l
3	TSS (mg/L)	100 mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln	Wood/Toori /Coal	1	Particulate Matter	30 Meter above G.L.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of

this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority (DEIAA)/SEIAA. Validity of this consent shall be void if Environmental Clearance's validity lapses as this consent are being given in view of same.
2. Entire moving area around the Brick kiln should be paved with the bricks to minimize the fugitive dust emission from Brick kiln operations
3. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack at all times.

4. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.
5. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. is used.
6. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
7. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
8. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
9. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
10. Brick kiln shall not operate D.G set without acoustic enclosure.
11. Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board, TTZA and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
12. Brick kiln shall provide permission to this office issued by Zila Panchayat, GST and Mining Department within three month from date of issue of this consent to operate.
13. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
14. The brick kiln should installed lightning arrestor as per the PWD norms or any other standard design for brick kiln to avoid the damage to stack caused due to lightning attack.
15. Compliance report of this consent order must be sent to this office within two months.
16. Ash content should be used for low lying land filling in a scientific manner.
17. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Govt. of India via serial No. 74 of Schedule I in notification no. GSR 543(E) Dated 22.07.2009 issued under Environment (Protection) Rules. 1986 and as Amended.
18. The brick kiln should regularly maintain Air Pollution Control System (APCS) so that it meet stipulated standards.
19. The brick kiln shall be comply the conditions regarding fly ash utilization notified by MOEF & CC Govt.of India from time to time.
20. The Brick Kiln shall be converted as per jig-jack technology before next season.
21. Brick Kiln shall be used at list 20% bio briquette as a fuel as per availability Order given by Hon'ble N.G.T. in case O.A. No. 118/2013 Vikrant Kumar Tongad Vs Environment (Prevention and control of Pollution) Authority and others
22. The industry shall meet the following National Ambient Air Quality standards in respect of Noise.
Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)
23. Brick Kiln is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
24. The applicant shall make an application along with prescribed fee for grant of renewal of consent at least 30 days before the date of expiry of this consent.
25. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
26. The Brick kiln will submit revised lease deed one month prior to the expiry of the same. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier

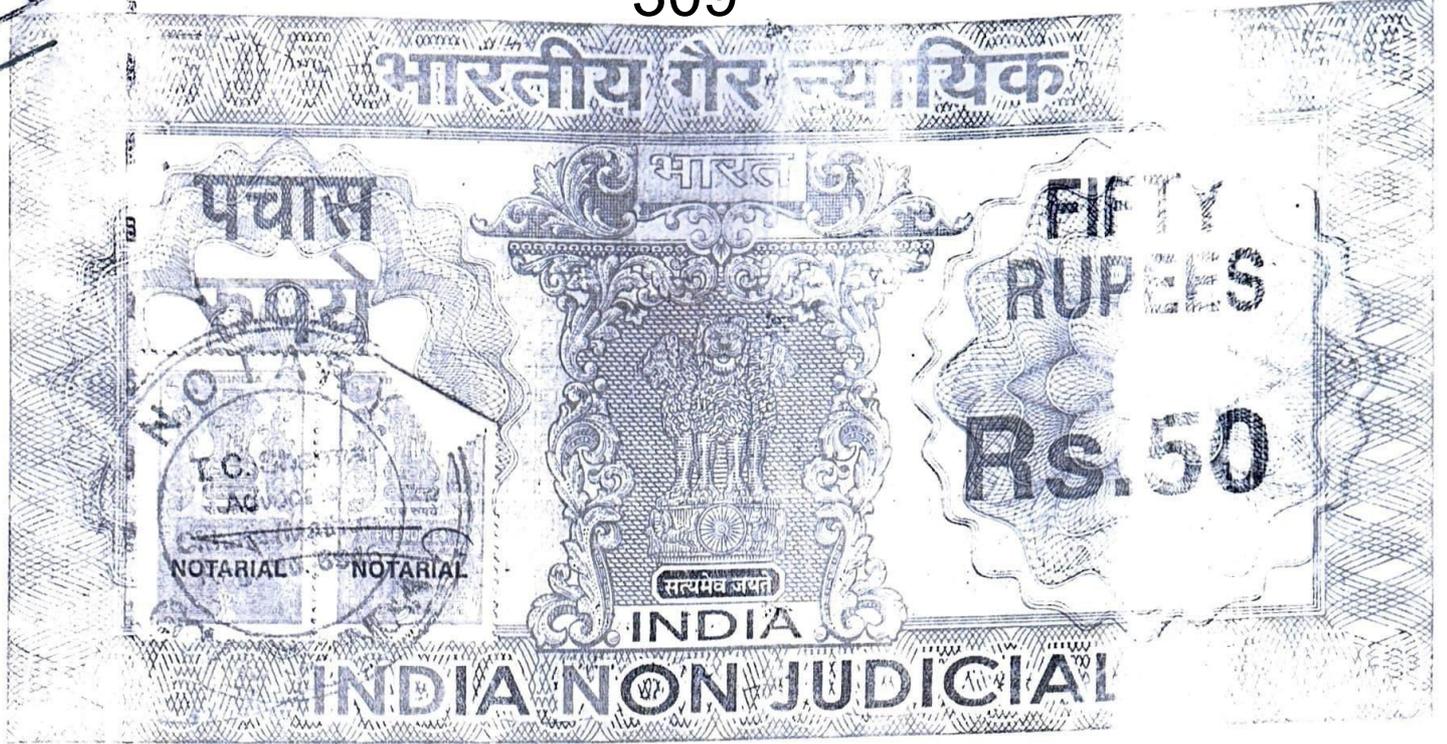
- consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
27. The brick kiln will not start any mining activity viz-a viz the operation of this brick kiln is concerned, without obtaining Environmental Clearance from the Competent Authority prescribed for said purpose. The Brick kiln will obtain Environmental Clearance under EIA notification for mining of brick clay to be used as raw material for the manufacture of Bricks.
 28. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection.
 29. Ensure the compliance of O.A. No.-93/2021 Mukesh Kumar Aggarwal V/s. Central Pollution Control Board dated-09-05-2022.
 30. Ensure the compliance of notification of MOEF dated-22.02.2022.
 31. Ensure the compliance of Hon'ble Supreme Court, High Court & NGT given time to time.
 32. Ensure to compliance of CPCB direction given time to time.
 33. As per the notification of MOEF Govt. of India dated 22.02.2022 the aforesaid brick kiln should be converted in Zig-Zag/Endused draft/Natural draft before next season of operation of Brick Kiln i.e. (Up to February-2024). failing which this CTO deem to be void automatically without prior notice
 34. As per Hon'ble NGT Order operation of Brick Kilns shall be allowed from March to June only.
 35. The Brick Kiln must produce bricks as per CTO permission only.
 36. The moving area around the main Brick Kiln must be paved.
 37. There should be arrangement for water sprinkling on earthen surface inside the premises of Brick Kiln unit, moving area during operational hours to prevent dust emission.
 38. The Brick Kiln operators should develop a buffer zone cover along the periphery to arrest fugitive particulate matter from spreading out.
 39. The Brick Kiln must be covered permissible agriculture fuel.
 40. The Brick Kiln should be fixed a display board with all the details at the entrance of the unit.
 41. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
 42. This CTO is valid for only approval production capacity 20000 BRICK/DAY
 43. In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.

Pankaj Digitally signed
by Pankaj Yadav
Yadav Date: 2024.07.03
18:03:05 +05'30'
Regional Officer
Mathura

Copy to:

Chief Environmental Officer (Circle-4), U.P. Pollution Control Board, Lucknow

Pankaj Digitally signed
by Pankaj Yadav
Yadav Date: 2024.07.03
18:03:21 +05'30'
Regional Officer
Mathura



उत्तर प्रदेश UTTAR PRADESH

803374

लीज एग्रीमेन्ट

घोषणा पत्र महेंद्र सिंह व सुरेश चन्द व श्री मती जगमाली पुत्र व पत्नि भोवल निवासी ग्राम हुसैनी तह0 छाता जिला मथुरा प्रथम पक्ष व सम्मिलित कृषि योग्य भूमि में भागीदार

व

रमेश पुत्र श्री भोवल, निवासी ग्राम हुसैनी तह0 छाता जिला मथुरा स्वामी फर्म जय श्री राम ब्रिक्स उद्योग मौजा उझानी बांगर तह0 छाता जिला मथुरा व सम्मिलित कृषि योग्य भूमि में भागीदार द्वितीय पक्ष के हैं ।

हम धर्म से शपथपूर्वक घोषणा करते हैं कि -

01. यह है कि मौजा ग्राम उझानी बांगर, जिसका खाता सं0 00152 व खसरा सं0 371 में स्थित है तथा उपरोक्त प्रथम पक्ष व द्वितीय पक्ष दोनों को भूमिधरि के अधिकार प्राप्त है। तथा वर्तमान में उपरोक्त भूमि पर कृषि कार्य किया जाता है तथा उपरोक्त भूमि में सम्मिलित खातेदार है ।
02. यह है कि उक्त जमीन को द्वितीय पक्ष को मिटटी उठाने हेतु पाँच वर्ष के लिये तथा तीन फुट गहरी मिटटी उठाने के लिये दे रहे हैं ।
03. यह है कि उक्त भूमि 2.537 है0 है तथा जिसका लगान 20.85 पैसे है। जिस पर की द्वितीय पक्ष ईट भट्टे का कार्य करेगा चूकि द्वितीय पक्ष व प्रथम पक्ष आपस में भाई है अतः आपसी

1

सुरेश

महेंद्र

रमेश

उत्तर प्रदेश
मथुरा

उत्तर प्रदेश
मथुरा

रमेश

महेंद्र

सुरेश

मेल जोल के अनुसार भटटे का किराया रू0 138000/प्रति बर्ष के हिसाब से निश्चित किया जा रहा है जो सभी पक्षों को मान्य हैं।

04. यह है कि उक्त द्वितीय पक्ष मिट्टी खनन के साथ साथ गोल्टा का निर्माण चिमनी का निर्माण तथा झुग्गी झोपडी का निर्माण आदि भी जमीन में अपने अनुसार कर सकेगा तथा भटटे की समाप्ति के पश्चात पडे हुये मलवे आदि को उठाकर समतल जमीन करके देगा।

05. यह है कि उपरोक्त समझौता हमारे द्वारा बिना किसी दबाब के तथा आपसी सहमति से लिखा जा रहा है जो समय पर सनद रहे व काम आयेगा सभी के द्वारा उपरोक्त समझौते पर सोच समझकर हस्ताक्षर किये जा रहे है।

गवाह:-

01

महेन्द्र

प्रथम पक्ष

अ.प.०
वामनाथ सुरेश

द्वितीय पक्ष

रमेश

Contents of all affidavits of documents
and over and above referred to Shri...
is identified by Shri...
on oath and signed on... 25/10/2013
my office is located down in the
District Registrar's Office...
Charged... 15/11/2013

RA CHA... ARSIA Advocate
NOTARY PUBLIC Reg. No. 6948
Chhat. Distt. Mathura

I Know Shri/Mrs
ne/she has signed this before me

Signature Idem



Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 09DMFPS4089K1Z8

1.	Legal Name	RAMESH SINGH			
2.	Trade Name, if any	M/S JAI SHRI RAM BRICKS UDYOG			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	UJHANI BANGAR, CHHATA, CHHATA, Uttar Pradesh, 281404			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES-TAX NETWORK 1 Date: 2018.07.28-10:50:52 IST			
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	28/07/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 01/07/2017 .



सत्यमेव जयते

Annexure B

GSTIN

Legal Name

Trade Name, if any

09DMFPS4089K1Z8

RAMESH SINGH

M/S JAI SHRI RAM BRICKS UDYOG

Details of Proprietor

1



Name

RAMESH SINGH

Designation/Status

PROPRIETOR

Resident of State

Uttar Pradesh

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498 OF 2024

IN THE MATTER OF:
SHRICHAND

...APPLICANT

Vs.

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I, रमेश, रंजना, विमल उद्योग
the above named Applicant do hereby appoint

R371 उसाजीवाडी हाता मथुरा **YASH VARDHAN KAUSHIK**
(D/5882/2022)
ADVOCATES

W-6, TIGER LANE, SAINIK FARMS 110080

PH.: 9990226669, EMAIL: YASHVARDHANKAUSHIK97@GMAIL.COM

(hereinafter called the Advocate/s) to be my/our Advocate in the above noted case and authorize them:-
To act, appear and plead in the above-noted case in this Court or in any other Court in which
the same may be tried or heard and also in the Appellate Court including High Court subject to payment
of fees separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions
review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may
be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment
of fees for each stage.

To file and take back documents, to admit and/or deny the documents of the opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes
that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monies, cheques, cash and grant receipts thereof and to do all
other acts and things which may be necessary to be done for the progress and in the course of the
prosecution of the said case.

To appoint and instruct any other legal practitioner or person authorising him to exercise the
power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign
the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate
or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorised agents would appear in Court on all
hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the Advocate or his substitute
responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall
be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee
agreed by me/us to paid to the Advocate remaining unpaid he shall be entitled to withdraw from the
prosecution of the said case until the same is paid up. The fee settled is only for the above case and
above Court. I/We hereby agree that once the fee is paid I/We will not be entitled for the refund of the
same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be
paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of
which have been understood by me/us on this ___ day of, 2024. Accepted subject to the terms of fees.

ADVOCATE

Yash Kaushik

CLIENT

रमेश